

**GOVERNMENT OF INDIA  
MINISTRY OF LABOUR AND EMPLOYMENT  
LOK SABHA  
UNSTARRED QUESTION NO. 2102  
TO BE ANSWERED ON 05.08.2024**

**ESI BENEFITS TO CASHEW WORKERS**

**2102. SHRI KODIKUNNIL SURESH:**

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) whether the Government is intending to provide ESI treatment benefits to cashew workers irrespective of their present employment status of minimum attendance requirement as they are impacted by closure of cashew processing factories in Kerala State;**
- (b) if so, the details thereof; and**
- (c) if not, the reasons therefor?**

**ANSWER**

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT  
(SUSHRI SHOBHA KARANDLAJE)**

**(a) to (c): All the cashew workers along with their family members, covered under the Employees' State Insurance (ESI) scheme, are eligible to receive the benefits available under the ESI Act, 1948 including medical benefits as per their eligibility conditions. The Act is applicable to all factories and establishments, other than seasonal factories, having ten or more employees, drawing wages up to Rs 21,000/- (Rs. 25,000/- for persons with disability).**

**The ESI scheme provides medical care and other benefits, termed as cash benefits, to insured workers. The cash benefits are linked with the certain contributory and other eligibility conditions such as minimum period of employment, minimum contribution payable or active employment status etc., as per provisions under the ESI (General) Regulations, 1950.**

\*\*\*\*\*